

THE DELHI MUNICIPAL CORPORATION (AMENDMENT)  
ACT, 1983

No. 8 OF 1983

[31st March, 1983.]

An Act further to amend the Delhi Municipal Corporation Act, 1957.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi Municipal Corporation (Amendment) Act, 1983.

Short title and commencement.

(2) It shall be deemed to have come into force on the 2nd day of January, 1983.

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1957.

2. In the Delhi Municipal Corporation Act, 1957 (hereinafter referred to as the principal Act), after section 5, the following section shall be inserted, namely:—

Insertion of new section 5A.

“5A. Notwithstanding anything contained in section 3 or section 5, until the relevant figures for the first census taken after the year 2000 have been published, it shall not be necessary,

Special provision as to delimitation, etc.

(a) to alter the number of councillors and the number of councillors to be reserved for the members of the Scheduled Castes as determined under section 3 on the basis of the population of Delhi as ascertained at the 1971 census, or

(b) to alter the number of wards, or the extent of any ward, and determined under section 5 on the basis of the population of Delhi as ascertained at the 1971 census,

and for this purpose, the reference in sub-section (6) of section 3 to each census and the references to population in that sub-section and in sub-section (1) of section 5 shall be construed, respectively, as references to the 1971 census and to the population as ascertained at the 1971 census.”

2 of  
1983.

3. (1) The Delhi Municipal Corporation (Amendment) Ordinance, 1983, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

17. Law—5.